

12.09 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF CENTRAL VIGILANCE
COMMISSION

The Minister of Home Affairs (Shri Nanda): Sir, I beg to lay on the Table a copy of the First Annual Report of the Central Vigilance Commission. [Placed in Library. See No. LT-4664/65].

NOTIFICATION UNDER INDUSTRIAL
DISPUTES ACT

The Minister of Labour and Employment (Shri D. Sanjivayya): Sir, I beg to lay on the Table, under subsection (3) of section 40 of the Industrial Disputes Act, 1947, a copy of Notification No. S.O. 2193 dated the 10th July, 1965, adding certain items to the First Schedule to the said Act. [Placed in Library. See No. LT-4665/65].

12.10 hrs.

RE: BREACH OF RULES

INTIMATION re: RELEASE OF MEMBERS

Mr. Speaker: There was a notice received about which I have decided that though it was not a breach of privilege, it was a breach of rules and I had asked the hon. Home Minister to ask the Magistrate why he has not been able to give information about the release of Mr. Bagri and Mr. Kishen Pattnayak.

I have to inform the House that I have received the following communication, dated the 27th August, 1965, from the Sub-Divisional Magistrate, New Delhi:—

"I have the honour to inform you that Shri Mani Ram Bagri, Member, Lok Sabha, who was detained on the 16th August, 1965, in a case under section 107/151, Criminal Procedure Code was released on bail on the 21st August, 1965. The next date of hearing fixed in the case is 1st September, 1965.

With your permission, Sir, I would like to explain that intimation about his release on bail was not submitted earlier under the impression that the Third Schedule appended to the Rules of Procedure did not provide for such intimation to be submitted prior to the conviction of the Member. I was under the impression that none of the forms A, B and C prescribed in the Third Schedule covered this case. However, as a doubt has arisen about this matter, I have decided to submit the above information with my apologies in case delayed submission has caused any inconvenience in any quarters."

I have received a similar communication in respect of Shri Kishen Pattnayak also.

So far as these forms are concerned, I will get them examined. If there is some flaw there, I shall get that remedied.

Shri Hari Vishnu Kamath (Hosangabad): Mention was made about the third schedule. Third Schedule to what, Sir?

Mr. Speaker: Of the rules.

Shri Hari Vishnu Kamath: Which rules?

Mr. Speaker: Our rules.

12.12 hrs.

COMMITTEE OF PRIVILEGES

SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Second Report of the Committee of Privileges.